This grid lirtk has been commissioned in February, 1982, but because of the inability of Andhra Pradesh to spare power, so far the supply through the grid link has been very small. This is expected to improve in the near future.

(iii) In the longer perspective, a decision has been taken, in principle, to set up a 'captive' power plant to me«t the requirements of the Korba Complex. A feasibility report lias been prepared by Metallurgical Engineering Consultants, -und is now under examination of the various appraisal agencies of the Government.

Durgapur Steel Complex

ARVIND 1286. SHRI **GANESH** Will the Minister of KULKARNI: STEEL AND MINES be pleased to state:

(a) whether it is a fact that most of the umits in Durgapur Steel Complex weie in the red during the financial year 1981-82; and

Ob) if no, what are the details thereof and what steps Government have taken or propose to take to make them financially sound?

THE MINISTER. OF STATE IN THE MINISTRIES OF INDUSTRY AND **MINES** STEEL AND (SHRI CHARANJIT CHANANA): (a) No. Sir. As per the Profit and Loss Account Statement (provisional) for 1981-82> Durgapur Steel Plant earned an overall profit of Rs.' 70 lakns.

(b) Does not arise.

12 Noour

RE. VARIOUS NOTICES TO RAISE MATTER IN THE HOUSE

MR. CHAIRMAN: I have received a large number of letters seeking to reopen the ruling which 1 gave on 14th July in the privilege case. Some of them are very elaborate and argumentative. The last is a revised and enlarged edition of his earlier letter from Mr. Morarka which was received by me two hours fcack. I

am, therefore, required to study them before I reach my conclusion*. I hope to deal with the matter on Monday, the 26th July, after the sittings are resumed. I only hope that no more revised and enlarged editions of letters will come from Mr. Morarka

SHRI RAMAKR1SHNA HEGDE (Kainataka): As long as the information keeps on coming, we have every right to revise the notices.

MR. CHAIRMAN: Mr. Hegde, some finality must be reached so far as your thinking is concerned.

SHRI RAMAKRISHNA HEGDE: Our thinking is very clear.

SHRI PILOO MODY (Gujarat): Sir, tht session started on the 8th of the month. Today is 22nd and we still. ..

MR. CHAIRMAN: And tomorrow Id.

SHRI PILOO MODY: For which I give you advance congratulations. We have not been able to resolve a simple thing like this. As I have said to you before in Chamber and out of Chamber and on this floor

MR. CHAIRMAN: Not out of floor, you have not said- much out of floor.

SHRI PILOO MODY: I was at your own house. I do not know whether you consider that as Chamber.

MR. CHAIRMAN: You were not talking much. You were looking at the architecture.

SHRI PILOO MODY: That I do simultaneously. Today is 22nd and since the 8 th we have been bringing this matter. We want a discussion whether it comes in one form or the other. It does not matter whether it is taken up as a Privilegs Motion or as a No-Date-Yet-Named Motion or a Calling Attention.

MR. CHAIRMAN: There is another form also. First, let me solve this. The other forms will come later. You under-

SHRI PILOO MODY: Is it possible that the two can go on concurrency? MR. CHAIRMAN: No.